

IN THE COURT OF SH. CHANDRA SHEKHAR, LD.SPECIAL  
JUDGE, CBI-19 (PC ACT), ROUSE AVENUE DISTRICT COURTS,  
NEW DELHI

CASE/CRIME No. RC221/2020/  
E0002/CBI/EO-III/NEW DELHI  
U/s: 420 IPC & SEC.43 R/W 66,  
66C/66D OF INFORMATION  
TECHNOLOGY ACT, 2000

YOGENDRA PRATAP SINGH  
v. CBI

21.09.2020

Presence:

(Through CISCO WEBEX Meetings App)

Ld. Counsel Sh. Dipesh Dwivedi for accused Yogendra Pratap  
Singh.

Ld. Public Prosecutor Sh. Amit Kumar for the CBI.

ORDER ON ANTICIPATORY BAIL APPLICATION  
MOVED U/S 438 CR.P.C. ON BEHALF OF ACCUSED  
YOGENDRA PRATAP SINGH

An application seeking anticipatory bail, on behalf of  
accused Yogendra Pratap Singh was moved before the Ld. Principal  
District & Sessions Judge-cum-Special Judge (PC Act) Ms. Sujata  
Kohli, Rouse Avenue District Courts, New Delhi, who assigned the  
said application to this court for hearing and disposal of the same.

I have heard the submissions of Ld. Counsel Sh. Dipesh  
Dwivedi for accused Yogendra Pratap Singh and Ld. Public  
Prosecutor Sh. Amit Kumar for the CBI on the aforesaid anticipatory  
bail application by Video Conferencing through CISCO WEBEX  
Meetings App due to spreading of pandemic COVID-2019. The Video  
Conferencing was arranged by Sh. Raj Kumar, Reader in this court.

Ld. Public Prosecutor for the CBI has submitted that he has received e-copy of the aforesaid application seeking anticipatory bail moved on behalf of accused Yogendra Pratap Singh just now; some time may be given to the CBI to file reply and address arguments on the same.

Ld. Defence Counsel has submitted that CBI may be directed to supply copy of FIR to him so that he may be able to make effective submissions.

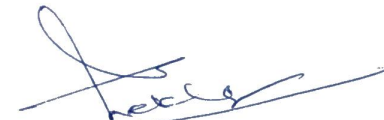
Ld. PP for the CBI has submitted that copy of the FIR shall be supplied on e-mail of Reader of this court who may send the same on the e-mail of Ld. Defence Counsel.

Heard. Request allowed. Ld. Defence Counsel is directed to provide his e-mail to Reader of this court at the earliest.

At the request of both the parties, put up for filing reply and addressing arguments on 28.10.2020 at 10:30 a.m.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.

Dated 21.09.2020



CHANDRA SHEKHAR  
Special judge, CBI-19 (PC Act),  
Rouse Avenue District Courts, New Delhi